

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

O.A. NO. 1744/89

New Delhi this the 25th of Apr, 1994.

Shri Justice V.S. Malimath, Chairman.

Shri P.T. Thiruvengadam, Member(A).

Km. Kanchan Saxena
D/o Shri R.S. Saxena,
R/o SD-263, Tower Apartment,
Pritampura,
Delhi.

..Petitioner.

By Advocate Shri T.C. Aggarwal.

Versus

Union of India through
Director General,
Doordarshan, Mandi House,
New Delhi.

..Respondent.

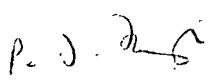
By Advocate Shri M.L. Verma.

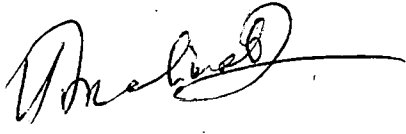
ORDER(ORAL):

Shri Justice V.S. Malimath:

This case stands disposed of in the light of the scheme prepared by the Doordarshan on 9.6.1992 as it is obvious that the rights of everyone including the claims of the petitioner have to be considered in accordance with the said scheme.

2. With these observations, this case is disposed of. No costs.


(P.T. Thiruvengadam)
Member(A)


(V.S. Malimath)
Chairman

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